



2025:DHC:1621-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 10.03.2025

+ W.P.(C) 13052/2024

STAFF SELECTION COMMISSION & ORS.Petitioners

Through: Mr.Premtosh K. Mishra , CGSC
with Mr.Manish Vashist and
Ms.Sanya Kalsi, Advs.

versus

SANKIT SINGHRespondent

Through: Mr.Kawirangbou Charenamei,
Mr.Jalaj Panwar and
Mr.Virendra Kumar Pandey,
Advs.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MR. JUSTICE MANOJ JAIN

NAVIN CHAWLA, J. (ORAL)

W.P.(C) 13052/2024 & CM APPL. 54459/2024

1. This petition has been filed by the petitioners, challenging the Order dated 14.05.2024 passed by the learned Central Administrative Tribunal, Principal Bench, New Delhi (hereinafter referred to as the 'learned Tribunal') in the Original Application No.1327/2024 (O.A.) titled *Sh. Sankit Singh v. Staff Selection Commission and Ors.*, allowing the said O.A. filed by the respondent herein and directing the petitioners herein to have the respondent medically re-examined and, if found fit, to take further action for his appointment in accordance with law.



2. The respondent, pursuant to a Notification issued on 01.09.2023 for the post of Constable (Executive) Male and Female in the Delhi Police Examination 2023, applied for the said post. Upon clearing the Computer Based Examination and the Physical Endurance and Measurement Test, the respondent appeared for the Detailed Medical Examination, wherein he was declared 'unfit' for appointment on the following grounds: -

“Hypopigmented patch over shin of Tibia (Left)”

3. The respondent was then referred to the Department of Dermatology, Lok Nayak Hospital, New Delhi, where the respondent was confirmed to be suffering from “*Vitiligo Vulgaris*”, vide a Report dated 29.01.2024. Consequently, the respondent was declared 'unfit' by the Review Medical Board on the following grounds: -

“White Patches in 6x3 cm on shin of Left Tibia”

4. Aggrieved by the same, the respondent had filed the above O.A. before the learned Tribunal, which came to be allowed by the learned Tribunal, following its earlier Judgment dated 10.05.2024, passed in O.A. No.519/2024 titled ***Teekam Singh Meena v. SSC & Ors.***

5. We find that though the respondent had been referred to the Department of Dermatology, Lok Nayak Hospital, New Delhi, for an expert opinion, and the said expert opinion confirmed that he is medically 'fit' for the job, the Review Medical Board still declared the respondent 'unfit' for appointment.

6. In these facts, the learned Tribunal, in our opinion, has rightly directed the petitioners to have the respondent re-examined by a

